Central Administrative Tribunal Principal Bench

C.P. No. 152 of 2000 in O.A. No. 1204 of 1994



New Delhi, dated this the 20 November 2001.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Kulding Singh & Others

... Petitioners

(By Advocate: Shri B.B. Raval)

Versus

Shri D.P. Tripathi, Secretary, Railway Board, and others

.. Respondents

(By Advocate: Shri H.K. Gangwani with Shri Rajinder Khattar)

ORDER

S.R. ADIGE, VC (A)

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Heard both sides on CP No.152/2000 alleging contumacious non-compliance of the Tribunal's order dated 18.11.99 in OA No.1204/1994.

that order dated 18.11.1999 2. Ву respondents were directed to consider applicant's representations dated 24.5.1993 and 6.6.1993 if not already done, and dispose of the same by a detailed and speaking order in accordance with instructions under intimation to them. In case it was found that the number of posts in the cadre of Typists were to be increased, then such of those persons who were placed in the higher grades as a result of the restructuring walk held entitled to the same benefits had been given to similarly situated persons earlier under the restructuing order dated 27.1.93. These orders were to be complied within three months from the date of



receipt of copy of this order.

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- 5. Pursuant to this aforesaid direction respondents have issued order dated 19.6.2000.
- 4. During hearing we were informed by respondents' counsel that as on 1.1.84 there were 158 sanctioned permanent posts of typists in Delhi Division. 15 posts were transferred to Ambala Division due to bifurcation in 1987 leaving a balance of 143 posts. Of them, 94 posts were transferred to H.Q. in 1988 due to computerisation leaving a balance of 49 posts as on 1.3.93 available for restructuring, and as per respondents' circular dated 7.4.93 (Ann. 2A), these 49 posts were restructured resulting in the post of Superintendent increasing from 2 to 3; the post of Chief Typist remaining at 6; the post of Head Typist decreasing from 14 to 12: the post of Sr. Typist decreasing from 26 to 9 and the post of typist creasing from nil to 10. It was emphasised that the excadre and work charged posts of Typists were not subject to restructuring and there was no person junior to applicants who had been given the benefit of restructuring to applicant's own disadvantage.
- 5. During hearing respondents' counsel agreed to issue an order further to the order dated 19.6.2000 clarifying the factual position. This should be done within two months from the date of recenpt of a copy of this order. If applicants are

still aggrieved, it is open to them to challenge the same separately in accordance with law, through an O.A. if so advised.

6. The C.P. is disposed of in terms of Para 5 above. Notices discharged.

A. Vedavalli)
(Dr. A. Vedavalli)
Member (J)

(S.R. Adige) Vice Chairman (A)

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